

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(Department of Revenue)

Notification No. 28/2022-Central Excise

New Delhi, the 31st August, 2022

G.S.R.(E). - In exercise of the powers conferred by section 5A of the Central Excise Act, 1944 (1 of 1944) read with section 112 of Finance Act, 2018 (13 of 2018), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 10/2022-Central Excise, dated the 30th June, 2022, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 498 (E), dated the 30th June, 2022, namely:-

In the said notification, in the Table,-

(i) against S. No. 2, for the entry in column (4), the entry "Rs. 1.50 per litre" shall be substituted;

2. This notification shall come into force on the 1th day of September, 2022.

[F. No. 354/15/2022-TRU]

(Nitish Karnatak)

Under Secretary to the Government of India